

BEFORE THE SECURITIES APPELLATE TRIBUNAL  
MUMBAI

Date: 24.8.2020

**Misc. Application No.247 of 2020**  
**(Application for Condonation of Delay)**  
**And**  
**Appeal Lodging No.247 of 2020**

Seema Ganesh Wagh ...Appellant

Versus

Securities and Exchange Board of India ...Respondent

Mr. Ravi Vijay Ramaiya, Chartered Accountant with Mr. Sahebrao Buktare, Advocate i/b. Shah & Ramaiya Chartered Accountants for the Appellant.

Mr. Abhiraj Arora, Advocate with Ms. Rashi Dalmia, Advocate i/b. M/s. ELP for the Respondent.

Order:

**Misc. Application No.247 of 2020**

For the reasons stated in the Misc. Applicatio, the delay in filing the appeal is condoned. The application is allowed.

**Appeal Lodging No.247 of 2020**

1. Connect with the Appeal (L) No.233 of 2020 Poonam P. Jain vs. SEBI and list on 13<sup>th</sup> October, 2020.
2. Four weeks time is allowed to the Respondent to file a reply. Two weeks thereafter to the Appellant to file rejoinder. The matter would be listed for admission and for final disposal on the above date fixed.

3. Parties are directed to contact the Registrar 48 hours before the date fixed to find out as to whether the hearing would take place through video conferencing or through physical hearing.

4. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a certified copy of this order could be issued by the registry. In these circumstances, this order will be digitally signed by the Presiding Officer on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.

Justice Tarun Agarwala  
Presiding Officer

Dr. C. K. G. Nair  
Member

Justice M.T. Joshi  
Judicial Member